

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 445/91

Transfak Application Noxx

DATE OF DECISION: 11.8.94

Bharatiya Tapal Rojandar Karmachari Petitioner
Sangh represented by the
Secretary and 82 others

Advocate for the Petitioners

Versus

Director General Respondent
Department of Posts and others

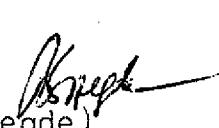
Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde Member (J)

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to other Benches of the Tribunal?


(B.S. Hegde)
Member (J)

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 445/91

Bharatiya Tapal Rojandar Karmachari
Sangh represented by the General
Secretary Shri R.S. Sawant
and 82 others.

... Applicants.

V/s.

Director General,
Department of Posts,
New Delhi.

Chief Post Master General
Maharashtra Circle,
Bombay.

Postmaster General
Bombay Region, Bombay

Senior Superintendent of
Post Offices, Thane Central
Division, Thane.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri R.S. Sawant
on behalf of the
Applicants.

Shri P.M. Pradhan, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 11.8.94

(Per Shri B.S. Hegde, Member (J))

Pursuant to the directions of the
Tribunal the applicants have filed M.P. stating
that out of 83 applicants 26 applicants have ~~been~~
passed the examination held on 25.8.91 and they are
now regularised. Balance 46 applicants in annexure B
were not allowed to appear for the examination
held on 25.8.91 on either of the grounds as shown
in the M.P. In the circumstances, the applicants
have prayed that the services may be regularised
subject to the conditions laid down in OA 79/87 and
269/87 by order dated 12.2.92 wherein the Tribunal
has stated that the ~~results~~ of the examination which
has already taken place be declared and those who

have passed in the examination may be regularised.

~~Those~~ Those who have failed in the examination ~~may~~ may be given yet another opportunity to appear for the examination and so long as they are not given another chance their services will not be terminated. With these observations the OAs were disposed of. He further draws our attention to Annexure 'C' stating that out of 10 applicants 7 applicants failed in the examination; they were to be given one more chance to appear for the examination, till then their services may not be terminated. So far as the other three applicants are concerned they have not filled up the examination form. They may be given two opportunities to appear for the examination as was given to others.

Age relaxation is to be given but other conditions are to be fulfilled. Arrangements are to be made subject to vacancies in

In the light of the above the OA is disposed of.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

NS